

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**10. IA 2516/2021 IA 2217/2022 In C.P. (IB)/1406(MB)2017**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 09.07.2024**

**NAME OF THE PARTIES: - Bhupendra Singh N Rajput**

**V/s**

**Prajakta Deepak Kanegaonkar**  
**IN THE MATTER OF**  
**Bell Finvest (India) Limited**

**V/s**

**Asha's Hospitality & Facility**  
**Management Pvt Ltd.**

**Section: Regulation 44(2), Liquidation process Regulation, 2016, Rule 11 of  
NCLT, 2016 Sec 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016**

---

**ORDER**

**IA.No.2516/2021: -**

**Presence: -**

Adv. Vinit J. Mehta

..... applicant (through VC)

None appeared

..... Respondent.

Counsel for the applicant seeks permission to serve the Respondent by way of Paper Publication. Permission is granted. Let the publication be effected and a service affidavit along with proof of service be filed at least two days before the next date of hearing. List this matter for further hearing on **19.09.2024**.

**IA.No.2217/2022: -**

**Presence: -**

Adv. Vinit J. Mehta

..... Applicant (through VC).

List this matter on **19.09.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*JAGDISH*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**